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Accompanying document to the article, "Saving PIL from the Petitioner" available at: <http://www.livelaw.in/saving-pil-from-the-petitioner/>

Snapshot of PILs filed by Manohar Lal Sharma in the Supreme Court of India

From 2012 till 2007

Apar Gupta
8/9/2013

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A L L A B O U T L A W

2012

No. of Petitions filed: 9

No. of Petitions dismissed: 8 (one pending, tagged with another petition)

No. of Petitions dismissed at preliminary stage: 8

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S.No.	PETITION NO.	PARTICULARS	DATE OF DISPOSAL	NO.OF ORDERS	Particulars
1.	WP(C) 88 /2012	Manohar Lal Sharma v. Union of India and Anr	06/07/2012	0 Disposed	PIL filed seeking directions to the Central Government to conduct an enquiry against presidential candidate Pranab Mukherjee for misusing his office of the Finance Minister in support of his candidature. Dismissed at the stage of admission declaring it to be "unsubstantiated petitions". Order Link: Not available News Story Link: Click here
2.	RP 11952 /2012	Manohar lal Sharma v. Union of India	24/04/2012	1 Disposed	Dismissed at preliminary hearing. Review petition seeking review of order dated March 2, 2012 in Writ Petition 71/2012. The Petitioner did not cure the defects in the petition and did not even set out the grounds for the delay. The bench dismisses the petition also on substantive grounds. This review raised fresh grounds of recusal and alleged impropriety for the judge hearing cases of Tata Industries. Order Link: Click here News Story Link: Click here
3.	WP(C) 71/ 2012	Manohar lal Sharma v. Union of India & ors.	02/03/2012	1 Disposed	Dismissed at the stage of admission. The PIL filed scrutinising "re-confirmation" on whether Hoshnar Kapadia, a chartered accountant employed at EnY, is the son of CJI Sarosh Homi Kapadia. Also sought to raise questions of bias on part of the CJI from hearing the Vodafone Tax Case since his son advised on the transaction. Dismissed at the stage of admission costs of Rs50,000 on petitioner. Bench also observes the petition to be scandalous and frivolous. Order Link: Click Here News Story Link: Click Here
4.	RP 986 /2012	Manohar lal Sharma v. Union of India	24/04/2012	0 Disposed	No details available. Docketed as a review petition.
5.	WP(C) 1049 /2012	Manohar lal sharma v. Union of India& Ors.	04/04/2012	11 Disposed	Details of petition not available from daily orders or newsreports. Order Link: Click Here News Story Link: Not available
6.	WP(C) 169 /2012	Manohar lal Sharma v. Union of India & Ors.	04/04/2012	0 Disposed	Details of petition not available from daily orders or newsreports. Order Link: Click here News Story Link: Not available
7.	WP(Crl.) 106 /2012	Manohar lal Sharma v. Airport Authority of India and Others	10/09/2012	2 Disposed	Details of prayers not available. The Petitioner after arguing for some time withdraws the petition which is dismissed as withdrawn. Order Link: Click here News Story Link: Not available
8.	WP(Crl) 120/2012	Manohar lal Sharma v. The Principle Secretary and Others	-	6 Pending	PIL filed on 3/09/2012 in the SC for quashing allotment of the controversial 194 coal blocks between 2004 and 2011 on the ground that they were "unconstitutional" and "arbitrary" creating a huge loss of Rs 160 lakh crore to the public exchequer. Further details not available. Order Link: Click here News Story Link: Click here
9.	WP(C) 417/2012	Manohar lal Sharma v. Union of India & Anr.	01/05/2013	9 Disposed	Petition dismissed after completion of pleadings and judgement rendered. Petition concerned PIL was filed in the Supreme Court challenging the

2011

No. of Petitions filed: 14

No. of Petitions dismissed: 12 (two pending, one tagged another pleadings being completed)

No. of Petitions dismissed at preliminary stage: 12

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S.No.	PETITION NO.	PARTICULARS	DATE OF DISPOSAL	NO.OF ORDERS	Particulars
1.	WP(C) 365/2011	Manohar lal Sharma v. Dir. Deptt . Personnel, Grievances and Anr.	21/10/2011	1 Disposed	The specific prayers made in the petition are not available. Upon arguments the petition is dismissed as withdrawn. Order Link: Click Here News Story Link: Not available
2.	WP(Crl) 252/2011	Manohar lal Sharma v. C.B.I and Others	16/01/2012	0 Disposed	No orders or media reports are available on this petition. However due to the absence of any orders or even a reported judgement, it can be gathered that the petition was dismissed at a preliminary stage itself. Order Link: Not available News Story Link: Not available
3.	WP(C) 42/2011	Manohar lal Sharma v. State of U.P	11/02/2011 (Date of filing)	Pending	The specific prayers made in this petition are not available however from the daily orders it can be determined that it has been tagged alongwith Prakash Singh v. Union of India (310/1996) which seeks police reforms and the implantation of the recommendations of the Sorabjee Committee. The main, Prakash Singh petition is presently pending determination before the Supreme Court) Order Link: Click Here News Story Link: Not available Other links: Click here
4.	WP (Crl) 245/2011	Manohar lal Sharma, Advocate v. State of Karnataka and Ors.	21/11/2011	0 Disposed	No orders or media reports are available on this petition. However due to the absence of any orders or even a reported judgement, it can be gathered that the petition was dismissed at a preliminary stage itself. Order Link: Not available News Story Link: Not available
5.	WP(C) 329/2011	Manohar lal Sharma v. Union of India	12/08/2011	1 Disposed	The specific prayers made in the petition are not available. Upon arguments the petition is dismissed as withdrawn. Order Link: Click here News Story Link: Not available
6.	WP(C) 206/2011	Manohar lal Sharma v. Union of India & Ors.	24/04/2012	0 Disposed	No orders or media reports are available on this petition. However due to the absence of any orders or even a reported judgement, it can be gathered that the petition was dismissed at a preliminary stage itself. Order Link: Not available News Story Link: Not available
7.	WP(C) 471/2011	Manohar lal Sharma v. Union of India and Ors.	25/11/2011	1 Disposed	Dismissed at the stage of admission. The Petition concerned allegations of Rajiv Gandhi having a swiss accounts on the basis of a article in a foreign magazine. The bench dismissing the petition observed that the petition was frivolous and lacked any factual foundation.. Order Link: Click here News Story Link: Click here
8.	SLP (Civil) 25909/2011	Manohar lal Sharma v. Union of India and Anr	18/11/2011	1 Disposed	The specific prayers made in the petition are not available. Upon arguments the petition is dismissed as withdrawn. Order Link: Click Here News Story Link: Not available
9.	WP (Crl) 24181/2011	Manohar lal Sharma, Advocate v. State of Karnataka and Ors.	21/11/2011	1 Disposed	The specific prayers made in the petition are not available. Upon arguments the petition is dismissed as withdrawn. Order Link: Click Here

2010

No. of Petitions filed: 3

No. of Petitions dismissed: 3

No. of Petitions dismissed at preliminary stage: 3

PETITION NO.	Title	Date of Disposal	No. of Orders	Particulars
RC 1788 - 2010	Manohar Lal Sharma v. Union of India and Anr.	21/10/2010	1 Disposed	Dismissed at the stage of admission. This was review petition filed for a review of SLP 31745/2009. Details of previous petition unavailable. Order Link: Click Here News Story Link: Not available
WP(C) 415/2010	Manohar Lal Sharma & Anr. v. State of U.P.	05/01/2011	1 Disposed	Dismissed at the stage of admission. No information available on the substantive prayers made in the petition. Order records, "since the petition is not properly drafted, the writ petition is dismissed with liberty to the, petitioner to file a fresh petition." Order Link: Click Here News Story Link: Not available
WP (Crl) 129/2010	Manohar Lal Sharma v. Union of India & Anr.	13/12/2010	1 Disposed	Dismissed at the stage of admission. No information available on the substantive prayers made in the petition. Order Link: Click Here News Story Link: Not available

2009

No. of Petitions filed: 4

No. of Petitions dismissed: 4

No. of Petitions dismissed at preliminary stage: 4

PETITION NO.	Title	Date of Disposal	No. of Orders	Particulars
SLP (C) 20289 / 2009	Manohar Lal Sharma v. Union of India and Anr.	28/ 08/ 2009	1 disposed	No information on the prayers in the petition available. After arguments the Petitioner withdraws the petition. Order Link: Click Here News Story Link: Not available
WP(C) 3/2009	Manohar Lal Sharma v. Union of India and Ors.	16/ 03/ 2009	0 disposed	Petition filed challenging India-US Nuclear Deal on the basis that it was undertaken in the absence of legislation. Dismissed at stage of admission since the court finds no merit in it. Order Link: Not available. News Story Link: Click here
SLP (C) 31745/2009	Manohar Lal Sharma v. Union of India and Anr.	04/ 01/ 2010	1 disposed	No information available on the prayers. After arguments application for directions dismissed as withdrawn. Order Link: Click here News Story Link: Not Available
W.P. (C) 35/2009	Manohar Lal Sharma v. SEBI	06/02/2009	0 Disposed	Dismissed as withdrawn at stage of hearing. Subsequent Writ Petition 7416/2009 also dismissed by the Delhi High Court. The Petition concerned the reconstitution of the board of Satyam pursuant to a scam reported widely. The reconstitution which was by a CLB Order was sought to be challenged. The petitioner did not disclose the number of shares held by him and claiming to be shareholder of the company approached the supreme court challenging the Order. Order Link: Not available. Information from here News Story Link: Not available

2008

No. of Petitions filed: 2

No. of Petitions dismissed: 2

No. of Petitions dismissed at preliminary stage: 2

PETITION NO.	Title	Date of Disposal	No. of Orders	Particulars
WP(C) 88/2008	Manohar Lal Sharma v. Union of India & Ors.	07/ 04/ 2008	0 disposed	No information available. However from meta data it can be gathered that petition dismissed at admission stage itself, within the year it was filed. Order Link: Not available News Story Link: Not available
WP(C) 344/2008	Manohar Lal Sharma v. Union of India	19/ 09/ 2008	3 disposed	Petition filed challenging India-US Nuclear Deal on the basis that it was undertaken in the absence of legislation. Dismissed at stage of admission since the court finds no merit in it. Order Link: Click here News Story Link: Click here

2007

No. of Petitions filed: 4

No. of Petitions dismissed: 4

No. of Petitions dismissed at preliminary stage: 4

PETITION NO.	Title	Date of Disposal	No. of Orders	Particulars
WP(C) 541/2007	Manohar Lal Sharma v. Supreme Court of India & Ors.	29/ 10/ 2007	1	<p>PIL filed seeking a direction to set up a judicial committee to probe allegations against former Chief Justice of India Y. K. Sabharwal on orders passed in the Delhi “sealing cases”.</p> <p>Dismissed at stage of admission. Further details not available.</p> <p>Order Link: Click here News Story Link: Click here</p>
SLP (C) 11510 / 2007	Manohar Lal Sharma v. Pratibha Patil & Ors.	17/ 08/ 2007	1	<p>Second petition filed against Pratibha Patil, due to the Petitioner being dissatisfied by the reply of the Election Commission that the insolvency of Pratibha Patil will be determined by the bankruptcy court and not by it.</p> <p>Dismissed at stage of admission since the court finds no merit in it.</p> <p>Order Link: Click here News Story Link: Not available</p>
WP(C) 337/2007	Manohar Lal Sharma v. Election Commn. Of India & Anr.	03/ 07/ 2007	1	<p>First petition filed against Pratibha Patil being made the nominee for President on the grounds of financial impropriety and her being declared insolvent.</p> <p>Dismissed at stage of admission with liberty to approach appropriate authorities.</p> <p>Order Link: Click here News Story Link: Click here</p>
SLP (C) 19980/2007	Manohar Lal Sharma v. SEBI & Anr.	02/ 11/ 2007	1	<p>PIL impugned SEBI's application of margin rule.</p> <p>Dismissed at stage of admission due to pendency of similar writ by the same petitioner in the Delhi High Court. Writ in Delhi High Court dismissed for lack of locus.</p> <p>Order Link: Click here News Story Link: Click here</p>